

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. C.P. (IB)/136(MB)2020

IN THE MATTER OF

INNOVATIVE TECH PACK LTD

VS

Maharashtra Bio Fertilisers India Pvt Ltd

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Mr. Shashwat Rai (VC)
For the Respondent: Adv Raina Birla (VC)

ORDER

The Ld. Counsel for the respondent submits that the corporate debtor is already undergoing CIRP before Court-II in Company Petition bearing no. CP(IB)/867/MB/2022 vide admission order dated 03.04.2024. In view thereof, the present company petition has become infructuous. The petitioner is hereby granted liberty to file his claim before the IRP of CP(IB)/867/MB/2022. In view of the same, the present company petition is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)